UFO
digital cinema

UFO MOVIEZ INDIA LIMITED

Corporate Identity Number: U22120DL2004PLC164728;
Registered Office: Office No. 12, 3rd Floor, 312 Surya Kiran Building, 19 Kasturba Gandhi Marg, New Delhi 110 001, India. **Tel:** +91 (11) 4370 4300/11; **Fax:** +91 (11) 4370 4322; **Website:** www.ufomoviez.com; **Corporate Office:** Valuable Techno Park, Plot No. 53/1, Road No. 7, MIDC, Marol, Andheri East, Mumbai 400 093, India. **Tel:** +91 (22) 4030 5060, **Fax:** +91 (22) 4030 5110; **Contact Person:** Mr. Sameer Chavan (Company Secretary and Compliance Officer); **Tel:** +91 (22) 4030 5060; **Fax:** +91 (22) 4030 5124; **E-mail:** investors@ufomoviez.com

PROMOTERS OF THE COMPANY: MR. SANJAY GAIKWAD, MR. NARENDRA HETE, VALUABLE MEDIA LIMITED, VALUABLE TECHNOLOGIES LIMITED AND APOLLO INTERNATIONAL LIMITED

INITIAL PUBLIC OFFERING OF [•] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF UFO MOVIEZ INDIA LIMITED (THE " ISSUER" OR THE "COMPANY") FOR CASH AT A PRICE OF ₹ [•] PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ [•] PER EQUITY SHARE, AGGREGATING TO ₹ 6,000 MILLION (THE "OFFER") THROUGH AN OFFER FOR SALE BY 3i RESEARCH (MAURITIUS) LIMITED ("3i RESEARCH"), P5 ASIA HOLDING INVESTMENTS (MAURITIUS) LIMITED ("P5"), SANJAY GAIKWAD (OUR MANAGING DIRECTOR), NARENDRA HETE, VALUABLE MEDIA LIMITED, VALUABLE TECHNOLOGIES LIMITED, RAAJA KANWAR, PRAFULLA VAIDYA, UDAY GAIKWAD, RAKESH GUPTA, AMIT K. MEHTA, AMIT S. SHELAR, ASHISH SADANAND MALUSHTE, DANIYAL APPA PARAB, DEEPAK RANJAN, DHEERENDRA SINGH MUCHHAL, K. SUVARNA, KAPIL KUMAR AGARWAL (OUR JOINT MANAGING DIRECTOR), KETAN NATWARLAL PITHADIA, MITALEE V. PATEL, MUKESH SHANKER SHERIGAR, NITIN LIONEL MONTEIRO, NITIN NOHANI, PRASHANT S. KELUSKAR, PRAVIN RAMDAS VAJE, RAJENDRA LAXMAN GAIKWAD, RAJESH B. MISHRA, RAVI SUKHADEO NAKHALE, SAMIR SHANTARAM SURVE, SANJAY PARDESHI CHAVAN, SUDALAIMANI KONAR, SUDHIR VITTAL SHETTY, SWAPNIL C. BORKAR, VIKRAM MACHAIAH AND VISHNU VITHALBHAI PATEL (TOGETHER THE "SELLING SHAREHOLDERS"). THE OFFER SHALL CONSTITUTE [•]% OF THE FULLY DILUTED POST-OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

ADDENDUM: NOTICE TO INVESTORS

This is with reference to the Red Herring Prospectus dated April 16, 2015 ("**Red Herring Prospectus**") filed with the Registrar of Companies, NCT of Delhi and Haryana at New Delhi (the "**RoC**") and the Securities and Exchange Board of India ("**SEBI**") in relation to the Offer. All capitalized terms used in this notice shall, unless the context otherwise requires, have the meanings ascribed in the Red Herring Prospectus.

Investors should note that in relation to the dispute between our Company and Real Image, our competitor, our Company has, by withdrawal applications dated April 21, 2015, applied for withdrawal of the revocation proceedings initiated by our Company under Section 64 of the Patents Act, 1970 before the Intellectual Property Appellate Board, Chennai ("**IPAB Chennai**") for the revocation of RI's Patents, with the understanding that Real Image will not initiate infringement proceedings against our Company in relation to RI's Patents until our Company and Real Image have discussed this matter. The withdrawal applications are currently pending before the IPAB Chennai. Accordingly, the following changes will be reflected in the Prospectus to be filed with the RoC:

A) In the section "**Risk Factors**" on page 24 of the Red Herring Prospectus, the risk factor titled "*Our Company is presently involved in certain disputes with Real Image Media Technologies Private Limited, our competitor, with respect to certain patents held by Real Image. If such disputes are decided against us or are not settled on terms favorable to us, or at all, it would have a material adverse effect on our business, financial condition, results of operations, prospects and reputation and may also have a material adverse effect on our stock price*", shall be modified by deleting the words, *"and these proceedings are currently pending*" appearing at the end of the second paragraph of the said risk factor on page 25 of the Red Herring Prospectus and adding the following sentence:

"Subsequently, our Company has filed applications dated April 21, 2015 before the IPAB Chennai for withdrawal of the aforesaid revocation proceedings, with the understanding that Real Image will not initiate infringement proceedings against our Company in relation to RI's Patents until our Company and Real Image have discussed this matter. The withdrawal applications are currently pending before the IPAB Chennai."

Further, the words "*Subsequent to the above,*" appearing at the beginning of the third paragraph of the said risk factor on page 25 of the Red Herring Prospectus shall be deleted.

B) Consequent to the developments set out in (A) above, in the section "**Outstanding Litigation and Material Developments**" on page 486 of the Red Herring Prospectus, the disclosure with respect to the proceedings between the Company and Real Image Media Technologies Private Limited under serial number (ii) shall be modified by deleting the words "*, and these proceedings are currently pending*" appearing at the end of the second paragraph of the said disclosure and adding the following sentence:

"Subsequently, our Company has filed applications dated April 21, 2015 before the IPAB Chennai for withdrawal of the aforesaid revocation proceedings, with the understanding that Real Image will not initiate infringement proceedings against our Company in relation to RI's Patents until our Company and Real Image have discussed this matter. The withdrawal applications are currently pending before the IPAB Chennai."

Further, the words "*Subsequent to the above,*" appearing at the beginning of the third paragraph of the said disclosure shall be deleted.

The Red Herring Prospectus, the Bid cum Application Forms, and the abridged prospectus shall be read in conjunction with this notice. The above notice is required to be read in conjunction with other disclosures in the Red Herring Prospectus.

For **UFO MOVIEZ INDIA LIMITED**
on behalf of Board of Directors
Sd/-
COMPANY SECRETARY AND COMPLIANCE OFFICER

Place: Mumbai
Date: April 23, 2015